

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH  
CIRCUIT BENCH, RANCHI  
RA/051/00031/18  
[Arising out of OA/051/00138/2016]**

Date of Order: 23/10/2018

**C O R A M**

**HON'BLE MR. K.N. SHRIVASTAVA, ADMINISTRATIVE MEMBER  
HON'BLE MR. JAYESH V. BHAIKAVIA, JUDICIAL MEMBER**

Union of India through the Chief Post Master General, Jharkhand Circle, Meghdoot Bhawan, Doranda, Ranchi-834002.

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Applicant.

- By Advocate: - Mr. H.K. Mehta, Sr. Standing Counsel

-Versus-

Kedar Nath Sah, S/o Late Sah, aged about 77 years, Ex. Sr. Postmaster, GPO, Ranchi, resident of Kalibari Bompas Town, P.O.- Deosang, P.S.- Deoghar, District-Deoghar-814114 (Jharkhand).

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Respondent.

- By Advocate: - Mr. M.A. Khan

**ORDER  
[ORAL]**

**Per Mr. K.N. Shrivastava, A.M.:-** Through the medium of this RA, the prayer has been made on behalf of the Union of India (Respondents in OA) for correcting the inadvertent mistake in para-7 of the order dated 11.10.2017 in OA/051/00138/2016.

2. It is stated that in the last but one line of para-7 it should have been mentioned as “it does **not** debar the authorities for passing any order as a consequence of the conviction”, whereas inadvertently the word “**not**” is missing.

3. We have perused the order under review as also the pleadings in this RA.

4. Heard Shri H.K. Mehta, Id. Sr. SC for the review applicants.

5. We are convinced that this RA needs to be allowed and the word “**not**” needs to be inserted in last but one line of para-7 of the order.

6. Accordingly, we direct that last line of para-7 shall read as under:-  
“.....it does not debar the authorities for passing any order as a consequence of the conviction.”

7. Registry is directed to carry out necessary amendment to the order and issue copy of the amended order to both the parties. RA stands allowed accordingly.

**[Jayesh V. Bhairava]**  
**Judicial Member**  
Srk.

**[ K.N. Shrivastava]**  
**Administrative Member**

